

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI**

O. A. No. 134 OF 2021 (SZ)

IN THE MATTER OF:

Solomon Raja,
Chromepet,
Chennai.

... Applicant(s).

Versus

The District Collector,
Chengalpattu District,
Chengalpattu and Ors.

... Respondent(s).

REPORT FILED BY TAMBARAM CORPORATION

I, Baskaran, Son of Sankaralingam aged 57 years working as Town Planning Officer, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I have been authorised by the Commissioner of the Tambaram City Municipal Corporation, the third respondent herein to file the present Report on his behalf due to the fact that he is on leave. I am well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

2. It is submitted that the Pursuant to the hearing before this Honourable Tribunal dated 29-04-2022, the Commissioner along with the Sanitary Officer, Town Planning Officer (deponent) and Municipal Engineer visited the sites in question on 03-05-2022.

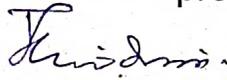
3. It is humbly submitted that the removal of encroachments have to be taken by the PWD and the Tambaram Corporation has sent

J. S. S. S.
COMMISSIONER - Delegate
Tambaram City Municipal Corporation

a letter dated 03-05-2022 requesting them to take action for removal of the encroachments. The actual number of encroachers numbering 314 have been identified and the Respondent herein has issued the show cause Notice on dated 13-06-2022 under Section 6 (3) of the Tamil Nadu protection of tanks and Eviction of Encroachment Act 2007. The respondent corporation after receiving the response from 304 of the encroachers has passed the final order after considering the replies. The detailed orders have been passed. The said orders were sought to be served. But the encroachers did not receive the same. As there was resistance, this respondent had fixed the date on 09.07.2022 for service on the encroachers.

4. The request was given to the Police department, seeking police protection for service of the final order as the encroachers have caused law and order problems, whenever the staff of the Municipality went to the site for taking action against encroachers and even at the time of issuing the show cause notice, the staff were not permitted to freely carry out their work. On 09.07.2022 the request of this respondent Corporation for police protection could not be acceded to by the police station because the police were engaged on that day for other security reasons.

5. The respondent herein sought to issue the notice on the encroachers and fixed the date on 11.07.2022. Even on this day, the encroachers gathered in huge numbers and protested against the action of this respondent, so the respondent could not serve the final order on the recipients. Therefore the issue of final notice had to be postponed to the next month when sufficient Police protection is available.

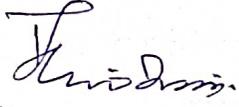

COMMISSIONER - *delegate*
Tambaram City Municipal Corporation

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.134 of 2021 and thus render justice.

VERIFICATION

I, Baskaran son of Sankaralingam, Town Planning Officer, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 12th day of July, 2022.


Commissioner, - Delegate
Tambaram Corporation.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 134 of 2021 (SZ)

REPORT FILED BY THIRD RESPONDENTS

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 3RD RESPONDENT.

Cell No. 94862 04469